

The High Court of Madhya Pradesh

WP.11194.2021

[Sandeep Prajapati & Anr. Vs. State of M.P. & Ors.]

Gwalior dated 05.08.2021

Shri Purushottam Rai, learned counsel for petitioners.

Shri Vijay Sunderam, learned Panel Lawyer for respondent/State.

Heard through video conferencing.

Writ jurisdiction of this Court u/Art. 226/227 of Constitution is invoked by petitioners praying for following reliefs:-

“It is, therefore, most humbly prayed that the petition filed by the petitioners may kindly be allowed and the in action of the respondent may kindly be directed to passed the appointment order and respondent may kindly be directed to select the petitioners for the post of Junior Contract Seller and any other suitable writ or direction be issued in favour of the petitioners.”

Precisely stated facts of the case are that pursuant to advertisement issued on 14/9/2018 vide Annexure P/3 for filling up post of junior salesmen on contractual basis petitioners applied. It is alleged that petitioners were invited by respondent No.2-Collector Gwalior to furnish original documents for verification. It is further submitted that after verification in February, 2021 the appointments orders have not been issued till date and even despite submitting representation to Collector, Gwalior/respondent No.2 no action has been taken. Thus this petition.

It is not known from the record as to whether select list prepared pursuant to the said advertisement P/3 is still alive or not.

In view of above, this court without entering into merits of the case deems it appropriate to dispose of the petition with a direction to the competent authority, i.e. Collector, Gwalior/respondent No.3 that in case select list prepared pursuant to P/3 dated 14/9/2018 is still alive and valid then case of petitioners may be considered and if there is any impediment in issuing appointment orders then reasons be assigned and communicated to petitioners by passing a speaking order within an outer limit of **30 (Thirty) days** from the date of submission of representation.

Accordingly with the aforesaid direction, the petition stands disposed of, sans cost.

(Sheel Nagu)
Judge

(Bu)